

**Central Electricity Regulatory Commission  
New Delhi**

**Petition No. 77/MP/2023**

- Subject:** Petition under section 79 of the Electricity Act, 2003, read with section 38 and Regulations 33A (*Power to Relax*) and 33B (*Power to Remove Difficulty*) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009, thereby invoking the regulatory powers of the Commission, as well as its Power to Relax and to Remove Difficulties, seeking the guidance of the Commission on implementation modality of the dedicated line that is necessary to operationalize the connectivity granted to Hindustan Zinc Ltd. for 200 MW as a Bulk Consumer.
- Date of Hearing** : 25.4.2023
- Coram** : Shri Jishnu Barua, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner** : Serentınca Renewable India Private Limited(SRIPL) and Anr.
- Respondent** : Central Transmission Utility of India Limited(CTUIL) and Anr.
- Parties present** : Shri Avijeet Lala, Advocate, SRIPL  
Ms. Shreevidya Nargolkar, Advocate, SRIPL  
Shri Ranjeet Singh Rajput, CTUIL  
Shri Lashit Sharma, CTUIL

**Record of Proceedings**

Serentınca Renewable India Private Limited (SRIPL), Petitioner No.1, a renewable energy developer, and Hindustan Zinc Limited (HZL), Petitioner No.2, entered into Power Delivery Agreement (PDA) for a capacity of 200 MW. HZL was granted connectivity and open access by CTUIL for its Zinc smelter plant located at Rajasam and district of Rajasthan from the drawl point, i.e. 400/200 kV Kankroli ISTS Sub-station of PGCIL, Respondent No.2. CTUIL asked the Petitioner to approach the Commission as regards the modalities for implementation of the dedicated transmission line from HZL to Kankroli Sub-station of PGCIL, as there is no provision in the Electricity Act, 2003 or in the 2009 Connectivity Regulations for construction of a dedicated transmission line by HZL, a bulk consumer.

2. Learned counsel for the Petitioner submitted as follows:



- a) The instant petition is filed for guidance of the Commission for implementation of the dedicated transmission line from HZL to the Kankroli Sub-station.
- b) Direct CTUIL to take steps for operationalizing the connectivity granted to HZL to enable it to avail connectivity with ISTS lines.
- c) Permit SRIPL to implement the dedicated transmission line through its Special Purpose Vehicle (SPV) or through HZL.
- d) Permit the Petitioner to file an application for grant of transmission licence to the SRIPL or its SPV for implementation of the dedicated transmission line.

3. The representative of CTUIL submitted that there is no provision in the Electricity Act, 2003 or in the 2009 Connectivity Regulations, for construction of a dedicated transmission line by a bulk consumer. The Commission in order dated 5.1.2022 in Petition No.124/MP/2021 held that such matters shall be decided on case to case basis depending upon specific circumstances and facts of the case. Therefore, the Petitioner is required to get directions from the Commission on modalities for implementation of the dedicated transmission line in the instant case.

4. The Commission admitted the petition and directed to issue notice to the Respondents.

5. The Commission further directed the Respondents to file their reply on an affidavit by 26.5.2023 with an advance copy to the Petitioner and the Petitioner to file its rejoinder, if any, by 16.6.2023. The Commission further observed that no request for extension of time will be entertained and directed the parties to strictly comply with the above directions within the specified timeline.

6. The petition shall be listed for further hearing on 12.7.2023.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

